

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.No.2

IN

Petition(s) for Special Leave to Appeal (Civil) No(s).17729/2004

(From the judgement and order dated 09/07/2004 in SA No.241/2004
of the HIGH COURT OF M.P. AT INDORE)

SAJID KHAN

Petitioner(s)

VERSUS

ABDUL RAUF AND ANOTHER

Respondent(s)

(For extension of time to vacate the premises and Office Report)

Date: 27/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE C.K. THAKKER

(VACATION BENCH)

For Petitioner(s)Mr. Sashindra Tripathi,Adv.
Mr. Debasis Misra,Adv.

For Respondent(s)Mr. Ranjan Dwivedi,Adv. (N.P.)

UPON hearing counsel the Court made the following
O R D E R

The time to vacate is extended by one month from today. The petitioner shall hand over the vacant possession of the building on the expiry of one month.

(A.S. BISHT)

(PUSHAP LATA BHARDWAJ)

COURT MASTER

COURT MASTER